

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 24768/2023

ASHOK KUMAR & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 128211/2023 - EXEMPTION FROM FILING O.T., IA No. 124655/2023 - EXEMPTION FROM FILING O.T., IA No. 128210/2023 - EXEMPTION FROM SURRENDERING WITHIN TIME, IA No. 124652/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-07-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
[IN CHAMBER]

For Petitioner(s) Mr. Abhishek Atrey, AOR
Mr. Vikas Bansal, Adv.
Dr. Abhishek Atrey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Upon hearing learned counsel for the petitioners, the Court is not inclined to allow the prayer for exemption from surrendering. The same is rejected.

2. I.A. No. 128210/2023 stands dismissed.

3. Petitioner to surrender within four weeks and file proof of surrender. The matter be listed before the Regular Bench after obtaining permission of Hon'ble the Chief Justice.

(SWETA BALODI)
COURT MASTER (SH)

(VEENA RANI NAGPAL)
COURT MASTER (NSH)